

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 9

CA No. 205/2023, 116/2023, 224/2023
And
CP No. 58/Chd/Pb/2023

IN THE MATTER OF:

Anusandeeep Burmi

...Petitioner

Vs.

Cheema Medical Complex Pvt. Ltd. & Ors.

...Respondents

Under Section: 241 &242 of CA 2013, R 11 NCLT 2016

Order delivered on 03.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in main CP
and applicant in CA No. 205/2023:
116/2023, 224/2023:

Mr. Anand Chhibbar, Senior Advocate
Mr. Vaibhav Sahni, Advocate

For the Respondent Nos. 1 to 6 in
Main CP and Respondent in
CA No. 205/2023, 116/2023, 224/2023:

Mrs. Munisha Gandhi, Senior Advocate
Ms. Salina Chalana, Advocate
Mr. Ankit Nagpal, PCS

ORDER

It is stated by learned senior advocate for the respondents that settlement talks are going on between the parties and an MoU has been forwarded to the petitioner. Learned senior Advocate for the petitioner states that he has no instructions from the petitioner in this regard. Be that as it may. List the matter on 05.07.2024.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM